

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 421-423/2014

(Arising out of impugned final judgment and order dated 09/09/2013 in CC No. 2472/2010 and CRLA No. 2316/2010 and CRLA No. 2462/2010 passed by the High Court Of Judicature at Allahabad)

MANOJ @ MANOJ GURJAR & ORS

Petitioner(s)

VERSUS

THE STATE OF U.P

Respondent(s)

(With appln. (s) for bail and stay and office report)

WITH

SLP(Crl) No.1718/2014

(With appln.(s) for bail and Office Report)

Date : 01/09/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. T. N. Singh, Adv.
Mr. V.K. Singh, Adv.
Ms. Raj Shree Singh, Adv.

Ms. Anu Gupta, Adv.
Mr. L.C. Rajput, Adv.
Mr. Hitesh Kumar Sharma, Adv.

For Respondent(s) Mr. P.M. Mishra, Sr. Adv.
Ms. Archana Singh, Adv.
Mr. Som Raj Choudhary, Adv.
Mr. Abhishth Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Prayer for bail is rejected for the present.

(USHA BHARDWAJ)
AR-CUM-PS

(RENUKA SADANA)
(COURT MASTER)